NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.74/(MAH)/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE PARTIES:

Mr. Vinod Muktinath Sharma

M/s. Sharma Realty Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398, 58, 59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

28 ADVIME. KUNAL MEHTA along with Adv. PRAVIN V. KAMBLE 116 SPRS Mo. Aksay B. Udeshi - Advocated

Ilb

Mls Sonjoy Udeshi Llo

Advocates for Petitionera

ORDER

7 TCP 74/397-398, 58, 59/CLB/MB/MAH/2017

- 1. Learned Representatives of both sides are present.
- 2. Reply filed from the side of the Respondent in respect of the Amendment Application. Necessary amendment is to be carried out in respect of the Petition on record.
- 3. Registry is directed to provide Petitioner to implement the amendment in the Office under Supervision. A schedule of the amendment is on record, copy handed over to the other side. After the Amendment is carried out, listed for hearing on 30.01.2018.
- 4. The Respondent if deemed fit after the amendment can file a reply before the next date of hearing.

BHASKARA PANTULA MOHAN

Date: 19.12.2017

Member (Judicial)

Member (Judicial)